

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/RP/2023

Subject : Petition of the Order dated 20.3.2023 in the matter of revision of tariff of NTECL- Vallur TPS (1500 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Tamil Nadu Energy Company Limited

Respondents : AP Transmission Corporation Limited and 14 others

Date of Hearing : **8.11.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTECL
Ms. Ritu Apurva, Advocate, NTECL
Ms. Archita Kashyap, Advocate, NTECL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Shri I. Sudhakar, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions in the matter.

2. The learned counsel for the Respondent TANGEDCO circulated note of arguments and made detailed oral submissions opposing the submissions of the Review Petitioner. He also sought permission for uploading the note for arguments, which was allowed by the Commission.
3. The Commission, after hearing the learned counsel for the parties, permitted the Respondent TANGEDCO to upload the note of arguments, if not done earlier, by **20.12.2023**.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

